RAJASTHAN HIGH COURT

Best Practices adopted in Subordinate Courts for Expeditious and Time Bound Disposal of Five Years' and Ten Years' Old Cases

- While following all previous directions for arrears reduction and time bound disposal of old cases, concrete plan be chalked out and all endeavours be made to ensure that all ten years or more old cases are disposed of by 31.12.2017 and all five years or more old cases are disposed of by 30.09.2018.
- Preparation of list of five years or more old cases, under trial prisoners and priority case by all the subordinate courts. The Presiding Officer would make monthly review of this list and in bi-monthly meetings, progress of each court be assessed and difficulties, if any, in disposal be noted, solutions be suggested for making the mechanism more effective.
- Order sheets in all five years' and more old cases be drawn by the Presiding Officers themselves and shall not be left to the Reader.
- Expeditious disposal of appeals pending in the matters of five years or more old cases.
- Cases in which accused persons are in judicial custody be kept under constant vigil and be disposed of on priority. In all such cases, where the accused is entitled for the benefit of Section 436A Cr.P.C., it must be ensured that bail order is passed without any delay.
- Disposal of Bail Applications within a week.
- Completion of Magistrate Trial and Sessions Trial of under-trial prisoners within six months and two years respectively.
- Cases related to marginalized persons such as women, senior citizen etc. be dealt with not only on priority but also with sensitivity. The dignity of these persons must be maintained.
- All the District Judges must ensure that work in all courts is properly rationalized but it should not be done in mechanical manner. The object of rationalization should not be just to equal the number of cases but the stage and nature of cases must also be kept into consideration. Report of rationalization exercise be sent to High Court.
- The cases in which proceedings are stayed by High Court or other Appelate/Revisional Court, proceedings would not be adjourned in routine manner but on every date the Presiding Officer would check the status of stay order. This may easily be done online. List of held up cases be sent to High Court at the end of every quarter.

- Bi-monthly meetings of the Judicial Officers posted in the District on last Friday of concerned month after court hours to take up all general issues with special emphasis on work performance and steps taken for disposal of old cases. Minutes of bi-monthly meetings be placed before Hon'ble Inspecting Judge for perusal.
- Periodical Interaction by District Judges and Chief Judicial Magistrates with all judicial officers posted in the District to discuss the issues and difficulties on need basis for effective implementation.
- Monitoring of progress of disposal of old cases along with overall supervision of their Judgeship by Hon'ble Inspecting Judges.
- Web sites of other High Courts be regularly visited and the best practices adopted by them be optimally used.
- In the spirit of judgment of Supreme Court in P. Ramchandra Rao Vs. State of Karnataka, it is to be ensured that faster disposal may not cause injustice to litigating parties and Quality must not be compromised in any condition for the sake of quantity.
